

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 898/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: Virag Enterprises
V/s.
Shah Paper Mills Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
20.	FOR SHAH PAPER MILLS. PVT LTD. MS. UMA ACHARYA MS. SHRUTI BARDIA.	ADVOCATE. FOR THE RESPONDENTS.	<i>Wpharya</i>
	For Virag Enterprises Mr. Kingston D'Souza Mr. Parag Sheth for Ms. Mahesh Sheth	ADVOCATE for the Petitioner	<i>Pmsheth</i>

ORDER
C.P. No. 898/I&BP/NCLT/MB/MAH/2017

1. The Learned Representatives from the side of the Creditor and Debtor are present and placed on record the MOU dated 28.06.2017, according to which, a Schedule is annexed for squaring up the outstanding debt and also as per Clause 5 seeking permission to withdraw the impugned Petition.
2. In a situation when both the parties have arrived at an "Amicable Settlement", hence this Petition be treated as disposed as being withdrawn.
3. The "Settlement" be made part of the Order as Annexure.
4. Petition is ~~dismissed~~ ^{disposed of} as withdrawn. Consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated:18.07.2017